

L. A. Notifications and Declarations**MALAPPURAM DISTRICT**

NOTICE

UNDER SECTION 9 (2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

No. B-1487/03.

4th July 2017.

The subjoined statement is an extract from the Survey Field Register giving particulars of the lands registered and surveyed in the name of concerned. Appeal if any, against the survey should be presented within three months from the date of publication of this notice to the officer-in-charge of the survey whose headquarters are at Tirur.

Field maps may be obtained on application and payment of the fees prescribed from time to time.

SCHEDULE

District—Malappuram.

Taluk—Ponnani.

Village—Kalady.

<i>Initial Survey/ Re-Survey/ Revision Survey</i>		<i>As per Revenue Accounts</i>			<i>As now surveyed</i>	<i>Remarks</i>
<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Extent in Hectares</i>	<i>Extent in Hectares</i>	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
376	2B	376	2B	0.2347	0.2317	
			12		0.0020	KSTP
			13		0.0010	KSTP
365	5	365	5	0.0729	0.0708	
			9		0.0006	KSTP
			10		0.0015	KSTP
365	6	365	6	0.2509	0.2439	
			12		0.0070	KSTP
373	6	373	6	0.1254	0.1234	
			12		0.0020	KSTP
370	1A	370	1A	0.1457	0.1347	
			8		0.0110	KSTP
370	1B	370	1B	0.2266	0.2216	
			9		0.0050	KSTP
370	2A	370	2A	0.2347	0.2333	
			10		0.0014	KSTP
377	1	377	1	0.7443	0.7336	
			7		0.0110	KSTP
387	6	387	6	0.4964	0.4914	
			9		0.0050	KSTP
297	13A	297	13A	0.2792	0.2775	
			15		0.0017	KSTP
297	14	297	14	0.1825	0.1536	
			16		0.0285	KSTP
361	4A	361	4A	0.3844	0.3214	
			10		0.0630	KSTP
360	3	360	3	0.0971	0.0941	
			13		0.0030	KSTP

(1)	(2)	(3)	(4)	(5)	(6)	(7)
346	3C	346	3C	0.0243	0.0125	
			4		0.0118	KSTP
250	7A	250	7A	0.4573	0.4533	
			8		0.0040	KSTP
266	1	266	1	0.0243	0.0230	
			11		0.0013	KSTP
266	2	266	2	0.2671	0.2632	
			12		0.0039	KSTP
266	3B	266	3B	0.4533	0.4305	
			13		0.0191	KSTP
			14		0.0037	KSTP
284	1B	284	1B	0.2792	0.2788	
			12		0.0004	KSTP
288	3	288	3	0.2226	0.2222	
			7		0.0004	KSTP
288	6	288	6	0.2792	0.2789	
			8		0.0003	KSTP
296	14A	296	14A	0.1011	0.1006	
			15		0.0005	KSTP
283	1B1	283	1B1	0.0445	0.0420	
			5		0.0025	KSTP
349	4	349	4	0.0729	0.0720	
			12		0.0009	KSTP
349	5	349	5	0.2428	0.2328	
			13		0.0100	KSTP
349	11	349	11	0.2063	0.1753	
			14		0.0310	KSTP
257	7	257	7	0.0769	0.0744	
			14		0.0025	KSTP
257	8	257	8	0.1821	0.1801	
			15		0.0020	KSTP
257	11	257	11	0.0243	0.0147	
			16		0.0096	KSTP
263	1	263	1	0.0729	0.0644	
			8		0.0085	KSTP
263	2	263	2	0.2954	0.2909	
			9		0.0045	KSTP
298	3	298	3	0.4168	0.3848	
			8		0.0320	KSTP
298	4	298	4	0.0809	0.0779	
			9		0.0030	KSTP
298	5	298	5	0.2266	0.2240	
			10		0.0026	KSTP
298	7A	298	7A	1.8817	1.8707	
			11		0.0110	KSTP
367	6A	367	6A	0.6920	0.6910	
			7		0.0010	KSTP
256	11	256	11	0.3885	0.3825	
			15		0.0060	KSTP
256	12	256	12	0.2225	0.2185	
			16		0.0040	KSTP
256	14	256	14	0.0274	0.0258	
			17		0.0016	KSTP

Office of the Special Tahsildar,
LA (General), Tirur.

(Sd.)
Special Tahsildar,
LA (General).

NOTIFICATION

UNDER SECTION 13 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

survey shall be conclusive proof that the
boundaries determined and recorded therein
have been correctly determined and recorded.

No. A-973/01.

21st July 2017.

PARTICULARS OF AREA

District—Malappuram.

- (1) It is hereby notified under Section 13 of the Kerala Survey and Boundaries Act, 1961 (Act 37 of 1961) that the survey of the undermentioned areas is now complete.

Taluk—Thirurangadi.

Village—Nannambra.

Field Numbers completed :

R. S. No. 198/25, 198/26.

- (2) Unless the survey hereby notified is modified by a Decree of Civil Court under the provisions of Section 14 of the said Act, the records of the

Office of the Special Tahsildar,
LA (General), Tirur.(Sd.)
Special Tahsildar,
L.A. (General).

KANNUR DISTRICT

NOTICE

UNDER SECTION 9 (2) OF THE KERALA SURVEY AND BOUNDARIES ACT, 1961

Ref. A-1219/2005.

19th July 2017.

The subjoined statement is an extract from the survey Field Register giving particulars of the lands registered and surveyed in name of concerned. Appeal, if any, against the survey should be presented within one month from the date of service of this notice to the Officers in charge of the survey whose quarters are at Thalassery.

Field maps may be obtained on an application and payment of the fees prescribed from time to time.

Name of acquisition—Land Acquired for widening of Pilathara-Pappinissery road for KSTP.

Award No.—181/10 dated 27-7-2010, 2/08 dated 9-1-2008, 5/08 dated 14-1-2008.

SCHEDULE

District—Kannur.

Taluk—Iritty.

Village—Pazhassi.

Desom—Mattannur.

Block No. 173

<i>As per Revenue Accounts</i>			<i>As now surveyed</i>			
<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Area in Hectare</i>	<i>Survey field No.</i>	<i>Sub Division No.</i>	<i>Area in Hectare</i>	<i>Remarks</i>
84	2	1.3679	84	2	1.3315	Patta Land
				3	0.0364	PWD KSTP
86	1	0.4411	86	1	0.4286	Patta Land
				4	0.0125	PWD KSTP
86	2	0.3399	86	2	0.3377	Patta Land
				5	0.0022	PWD KSTP
86	3	1.4569	86	3	1.4318	Patta Land
				6	0.0020	PWD KSTP
				7	0.0231	PWD KSTP

(Sd.)

Office of the Special Tahsildar LA,
(KSTP), Thalassery.*Special Tahsildar (L.A.),*
KSTP.

FORM NO. 16
(See Rule 79)

NOTIFICATION

UNDER SECTION 6 OF THE KERALA SURVEY AND
BOUNDARIES ACT, 1961

No. F3-18648/16(2).

17th July 2017.

Whereas, the Government have directed the survey of land comprised in survey number noted below, Azhikode South Village, Kannur Taluk is hereby notified under sub section (1) of Kerala Survey and Boundaries Act, 1961, that the survey operation will be started in the Village soon and the survey numbers of the above said village noted below will be demarcated and surveyed and that every persons claiming to be interested in the registered land situated within or adjoining the undermentioned land is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the above said Act, this notification shall be held to be a valid notice to every person having any interest in the undermentioned land.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

- (a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or any other lines the clearance of which may be necessary for the purpose of survey; and
- (b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and
- (c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the Rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and Rules made thereunder.

DETAILS OF LAND

District—Kannur. Taluk—Kannur.
Village—Azhikode South. Desom—Azhikode South.

Re-survey No.—636/3.

Taluk Office,
Kannur.

(Sd.)
Tahsildar.